

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 31497/2014

(Arising out of impugned final judgment and order dated 24-02-2012 in FA No. 810/1984 passed by the High Court of Judicature at Allahabad)

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI (D) & ORS. Respondent(s)

(IA No. 1/2014 - CONDONATION OF DELAY IN FILING)

WITH

SLP(C) No. 10430/2016 (XI)

Date : 27-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Akhilesh Kumar Pandey, AOR
Mrs. Shalini Chandra, Adv.
Mr. Abhishek Kumar Pandey, Adv.

Mr. Aseem Mehrotra, Adv.
Ms. Deeksha, Adv.
Mr. Samant Singh, Adv.
Ms. Pushpaanjali Singh, Adv.
Mr. Rajeev Singh, AOR

For Respondent(s)

Mr. S.R. Singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Ajay Yadav, Adv.
Mr. Prateek Yadav, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Prithvi Yadav, Adv.
Ms. Ananya Yadav, Adv.
Ms. Swapnil Singh, Adv.
Mr. Ankur Yadav, AOR

Mr. S.R. Singh, Sr. Adv.
Ms. Asha Gopalan Nair, AOR

Mr. Sushant Kumar Yadav, Adv.
Mr. Shreyansh Agrawal, Adv.

Mr. Akhilesh Kumar Pandey, AOR
Mrs. Shalini Chandra, Adv.
Mr. Abhishek Kumar Pandey, Adv.

Mr. Rajeev Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Service of notice is not complete on legal representatives No. 1(v) of deceased respondent No. 1.

We request Mr. S. R. Singh, learned senior counsel appearing on behalf of other legal representatives to seek instructions in the matter and file vakalatnama through instructing counsel Mr. Ankur Yadav.

List the matter after three weeks.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER